

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:430
ANSWERED ON:14.07.2014
RULES UNDER EPF
Mani Shri Jose K.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to strengthen the rules governing the Employees' Provident Fund (EPF) in order to bring all the industries in organised sector including Business Process Outsourcing and Knowledge Process Outsourcing services under the EPF net;

(b) if so, the details thereof;

(c) whether the Government proposes to delete the schedule of industries covered under the Employees' Provident Fund and Miscellaneous Provision Act, 1952 and specifically name the industries that are exempt from the provisions of the Act; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) & (b): Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 applies to all those industries which are notified in Schedule I to the Act and class of establishments notified by the Government from time to time. At present, there are 187 industries and classes of establishments to which the Act applies. Business Process Outsourcing and Knowledge Process Outsourcing mainly deal with supply of manpower services and are covered under the Schedule as "Establishments rendering expert services, such as supplying of personnel, advice on domestic or departmental enquiries, special services in rectifying pilferage, thefts, and pay roll irregularities, to factories and establishments."

(c) & (d): A proposal for deletion of the Schedule I (Schedule of Industries) coverable under EPF & MP Act, 1952 has been received from Employees' Provident Fund Organization, which is under consideration of the Government.